

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 2204  
TO BE ANSWERED ON 06.05.2016**

**PIRACY OF COMMERCIAL FILMS.**

**2204. SHRI M.MURALI MOHAN:**

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) whether the Government is aware of high piracy of commercial films via fake and unauthorized CDs, and online uploading on various websites, if so, the details thereof;
- (b) whether the Copyright Enforcement Advisory Council (CEAC) is reviewing the progress of enforcement of the Copyright Act, 1957 periodically, if so, the details thereof;
- (c) whether the Government has taken any steps to curb piracy of commercial films; and
- (d) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]**

- (a) to (d): Government is aware of issues arising out of piracy of films. Copy right Act, 1957 as amended in 2012 provides Civil as well as Criminal Remedies. The Copyright Act and Rules also deal with digital environment and online piracy. Ministry of Human Resources & Development which is the administrative Ministry for the Copyright Enforcement Advisory Council (CEAC) has informed that for the present, the CEAC has been dissolved in April, 2015. Ministry of Human Resources has also informed that with a view to prevent copyright violations, IPR Cells and Nodal Officers in States/UTs have been created/nominated. In addition, the proposed amendments to the Cinematograph Act, 1952 also envisage penal provisions against piracy.